

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-07-2024 AT 10:30 AM**

**CP (IB) No. 393/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr. Manchala Chandraiah  
(M/s. Maruthi Tubes Private Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for the petitioner. Resolution Professional called absent.  
Learned Counsel Dr SV Rama Krishna, for Personal Guarantor present through  
Video Conference.

The directions of this Tribunal have been complied with.

Later proxy counsel Mr Shaik Ghouse present and stated that he is representing  
on behalf of Resolution Professional as stated that the Resolution Professional  
has gone through a small surgery, hence he is unable to attend the court today.  
For arguments, call on 31.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**